

OTCO INTERNATIONAL LIMITED

Corporate Identity Number (CIN): L17114KA2001PLC028611

Registered Office: 1/1, 21st Cross, C.M.H. Road, Lakshmiapuram, Halasuru, Bengaluru - 560008, Karnataka, India.

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Corporate Office: Old No. 6, New No. 15, 7th West Cross Street, Shenoy Nagar, Chennai - 600030, Tamil Nadu, India.

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This Corrigendum to Detailed Public Statement ("Corrigendum") is being issued by Vivro Financial Services Private Limited ("Manager to the Offer") on behalf of Mr. Pradeep Kumar Panda ("Acquirer") in respect of the Open Offer to the Equity Shareholders of OTCO International Limited ("OTCO" or "Target Company" or "TC" or "Company") pursuant to and in compliance with Regulation 3(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

This Corrigendum is being issued pursuant to observations made by the Securities and Exchange Board of India ("SEBI") to the Manager to the Offer vide their letter no. CFD/DCR2/OW/P/2017/29359/1 dated November 24, 2017 on the Draft Letter of Offer dated October 16, 2017 and to amend and provide an update to the Detailed Public Statement published on October 13, 2017 ("DPS") in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Mumbai Lakshwadeep (Marathi-Mumbai Edition) and Vartha Bharathi (Kannada-Bengaluru Edition). This Corrigendum should be read in continuation of, and in conjunction with, the DPS, unless otherwise specified.

This Corrigendum shall be sent to the stock exchange on which the Equity Shares of the Target Company are listed viz., BSE Limited and to SEBI and the Target Company, in accordance with the SEBI (SAST) Regulations, and is being issued in all the newspapers specified above in which the DPS was published.

The Shareholders of Target Company are requested to note that the changes / amendments with respect to and in connection with DPS are as under:

1. Update on Schedule of activities: Part VII of the DPS has been amended and should be read as follows:

Activities	Original (Day, Date)	Revised (Day, Date)
Issue of Public Announcement	Friday, October 6, 2017	Friday, October 6, 2017
Publication of Detailed Public Statement	Friday, October 13, 2017	Friday, October 13, 2017
Last Date of filing Draft Letter of Offer with SEBI	Tuesday, October 24, 2017	Wednesday, October 18, 2017
Last date for public announcement for competing offer(s)	Tuesday, November 7, 2017	Tuesday, November 7, 2017
Receipt of comments from SEBI on the Draft Letter of Offer	Tuesday, November 14, 2017	Friday, November 24, 2017
Identified Date*	Thursday, November 16, 2017	Tuesday, November 28, 2017
Date by which Letter of Offer to be dispatched to the Shareholders	Thursday, November 23, 2017	Thursday, December 7, 2017
Last date for upward revision of the Offer Price and/or the Offer Size	Monday, November 27, 2017	Friday, December 8, 2017
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	Tuesday, November 28, 2017	Monday, December 11, 2017
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange(s) and Target Company at its registered office	Wednesday, November 29, 2017	Tuesday, December 12, 2017
Date of Commencement of Tendering Period (Offer Opening Date)	Thursday, November 30, 2017	Wednesday, December 13, 2017
Date of Expiration of Tendering Period (Offer Closing Date)	Thursday, December 14, 2017	Wednesday, December 27, 2017
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares	Friday, December 29, 2017	Wednesday, January 10, 2018
Issue of post offer advertisement	Friday, January 5, 2018	Wednesday, January 17, 2018
Last date for filing of final report with SEBI	Friday, January 5, 2018	Wednesday, January 17, 2018

* Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Parties to SPA(s)) are eligible to participate in the Offer any time before the closure of the Offer.

2. Additionally, Part II.1 and Part II.4 of the DPS should be read as follows:

Part II.1: This Offer is a Mandatory Offer and is being made by Mr. Pradeep Kumar Panda in compliance with Regulation 3(2) and other applicable provisions of SEBI (SAST) Regulations, 2011 and pursuant to execution of Share Purchase Agreement(s) dated October 6, 2017 with the Sellers, for consolidation of his holding in the Target Company.

Part II.4: Post proposed acquisition of Equity Shares pursuant to SPA(s), the Acquirer will have consolidated his holding in the Target Company and which has resulted in triggering of Regulation 3(2) and other applicable provisions of SEBI (SAST) Regulations.

3. Except as detailed in this Corrigendum, all other terms and contents of the DPS remain unchanged.

4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the fulfillment of his obligations laid down in the SEBI (SAST) Regulations.

5. A copy of this Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>.

6. All Capitalised terms used but not defined in this Corrigendum shall have the meaning assigned to them in the DPS.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER**VIVRO****VIVRO FINANCIAL SERVICES PRIVATE LIMITED**

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Off Ganpatrao Kadam Marg, Veer Santaji Lane, Lower Parel, Mumbai – 400 013.

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SEBI Registration No. INM000010122 | CIN: U67120GJ1996PTC029182

Contact Person: Mr. Harish Patel / Mrs. Shashi Singhvi

Raka

Place: Chennai

Date: December 08, 2017

On behalf of the Acquirer

Sd/-

Pradeep Kumar Panda